

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI**

APPEAL NO. 54 (PB)/2026

WITH

I.A. No. 378 of 2026 (Application for Interim Reliefs)

AND

I.A. No. 383 of 2026 (Application for Early Hearing))



IN THE MATTER OF:

Punjab State Power Corporation Limited

... Appellant

VERSUS

Commission for Air Quality Management in National Capital
Region and Adjoining Areas & Ors.

... Respondents

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FILED THROUGH

 Anusha Nagarajan
Advocate for Appellant

A-35, First Floor, Defence Colony,
New Delhi – 110024

Email: anusha@olivelaw.in

Date: 14.07.2026

Place: New Delhi

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
AT PRINCIPAL BENCH, NEW DELHI

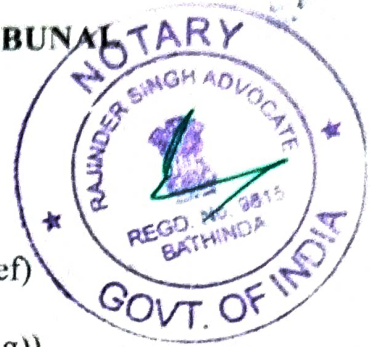
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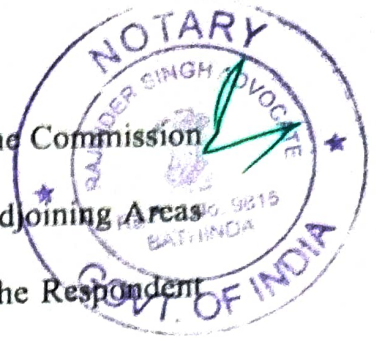
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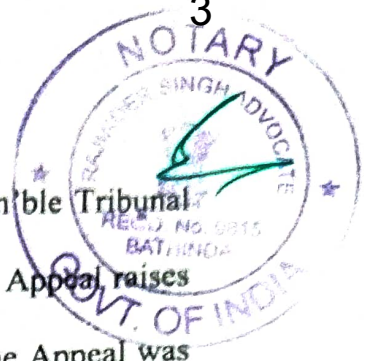
SHORT AFFIDAVIT ON BEHALF OF APPELLANT/PUNJAB STATE
POWER CORPORATION LIMITED

I, Ram Singh S/o- Sh. Harpal Singh, aged about 45 years, working as ASE/Fuel, Punjab State Power Corporation Limited, having office at GHTP Lehra Mohabbat, the authorized representative of the Appellant/Applicant do hereby solemnly affirm and sincerely state that:

1. I am the authorised representative of the Appellant herein and am well acquainted with the facts and circumstances of the present case. I am competent and duly authorised to swear the present Affidavit on behalf of the Appellant.



2. The captioned Appeal has been preferred under Section 18 of the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 challenging the Order dated 01.04.2026 passed by the Respondent No. 1 - Commission for Air Quality Management in National Capital Region and Adjoining Areas ("CAQM"), whereby Environmental Compensation amounting to INR 4,86,57,400.00 has been imposed upon the Appellant in respect of Guru Hargobind Thermal Power Plant located at Lehra Mohabbat, Punjab.
3. The Appeal was listed for admission hearing before this Hon'ble Tribunal on 28.04.2026. During the course of hearing, detailed submissions were advanced on behalf of the Appellant in support of the prayer for interim relief. Learned Counsel appearing on behalf of Respondent No. 1/CAQM submitted that in other appeals arising out of similar Orders passed by CAQM imposing Environmental Compensation for alleged non-compliance with the biomass co-firing obligations, this Hon'ble Tribunal had granted interim protection subject to deposit of 50% of the Environmental Compensation, and submitted that a similar interim arrangement may also be made in the present Appeal. Copies of the interim orders passed by this Hon'ble Tribunal in Appeal No. 42/2026 (*Talwandi Sabo Power Ltd. v. Commission for Air Quality Management in National Capital Region and Adjoining Areas & Ors.*) and Appeal No. 49/2026 (*Panipat Thermal Power Station v. Commission for Air Quality Management in National Capital Region and Adjoining Areas & Ors.*) were also placed before this Hon'ble Tribunal during the course of hearing.



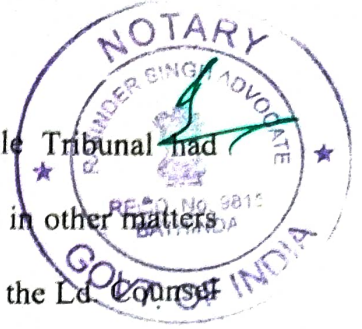
4. By Order dated 28.04.2026 (uploaded on 12.05.2026), this Hon'ble Tribunal was pleased to admit the present Appeal after recording that the Appeal raises substantial questions requiring consideration. However, while the Appeal was admitted, the Order did not contain any specific direction on the Appellant's prayer for interim relief.

5. That, in view of the aforesaid circumstances, the Appellant filed I.A. No. 378 of 2026 before this Hon'ble Tribunal seeking appropriate clarification/orders with regard to the interim relief prayed for in the Appeal, essentially praying that a specific interim order may be passed along similar lines as that passed in the other similar matters pending before this Hon'ble Tribunal, i.e., that operation of the Impugned Order may be stayed subject to deposit of 50% of the compensation amount. The Appellant also filed I.A. No. 383 of 2026 seeking early hearing of the Appeal. It is respectfully submitted that the said applications are yet to be listed and are pending before this Hon'ble Tribunal. In the meanwhile, the Appeal is presently listed for hearing before this Hon'ble Tribunal on 27.07.2026.

6. In the above facts and circumstances, it is humbly and most respectfully submitted that in light of the fact that:

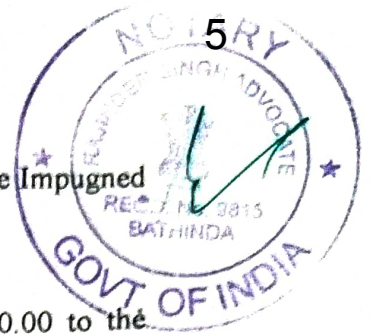
a. in all other matters arising from orders passed by the Respondent No.

1 imposing penalty for shortfall in meeting co-firing targets, this Hon'ble Tribunal has directed payment of 50% of the amount demanded as a condition for stay,



- b. during the hearing held on 28.04.2026, this Hon'ble Tribunal had orally observed that interim order of the nature passed in other matters would also be passed in the case of the Appellant, and the Ld. Counsel for the Respondent No. 1 had also specifically submitted that a similar order may be passed in the present Appeal,
- c. averring the aforesaid circumstances, the Appellant has already filed an application being I.A. No. 378 of 2026, *inter alia* specifically recording what had transpired in the hearing held on 28.04.2026 before this Hon'ble Tribunal, and the said I.A. No. 378 of 2026 is pending consideration,
- d. the Appellant has moved an application for urgent listing being I.A. No. 383 of 2026 and has mentioned the matter before this Hon'ble Tribunal for an early listing,
- e. the Appellant has an excellent case on merits and *prima facie* the Impugned Order deserves to be set aside on grounds urged in the Appeal,

the Appellant has, pending consideration of its applications, *bona fide* and without prejudice to its rights and contentions in the present Appeal and applications, deposited a sum of INR 2,43,28,700.00 (Rupees Two Crore



being 50% of the Environmental Compensation imposed under the Impugned Order.

True copy of the proof evidencing payment of INR 2,43,28,700.00 to the Respondent No.1/CAQM towards 50% of the Environmental Compensation is annexed herewith and marked as Annexure A-1.

True copy of the letters dated 01.07.2026 & 13.07.2026 written by the Appellant to Respondent No. 1/Commission for Air Quality Management intimating the deposit of INR 2,43,28,700.00 towards 50% of the Environmental Compensation are annexed herewith and marked as Annexure A-2(colly).

7. The present Affidavit is being filed *bona fide* and in the interest of justice for the purpose of bringing the aforesaid development on record for the kind consideration of this Hon'ble Tribunal while considering the pending application for interim relief and the present Appeal.

Ram Singh
DEPONENT

VERIFICATION: Readover & Explain in
Deponent/Executant

I, the Deponent, abovenamed do hereby verify that the contents of the above affidavit are true to my knowledge and no part of it is false and nothing material has been concealed therefrom.

Verified at Bathinda on this 14th day of July, 2026.

Ram Singh
DEPONENT

ATTESTED
[Signature]
RAJINDER SINGH
NOTARY/ADVOCATE
Distt. Courts, BATHINDA

This Documents/Affidavit
Enterea in to the Notary Register
at Page No. 391 Register
No. 1319 Dated 14/07/2026
[Signature]
Notary

14 JUL 2026

ANNEXURE A-1

Account Number _00000065098604450
 Description CA-GEN-PUB OTH-NONRURAL-INR
 Name PUNJAB STATE POWER CORPORATION LTD POWERCOM
 Currency INR
 Corporate Address: AOBKG.DRAWING
 PSTCL,PSEB HO,THE MALL,PATIALA
 PATIALA
 -147001
 Branch LEHRAMOHABAT(GHTP)(50840)
 Rate of Interest (%) 0.00%
 IFS Code SBIN0050840
 Book Balance 10000.26
 Available Balance 10000.26
 Hold Value 0
 MOD Balance 0
 Uncleared Amount 0
 Opening Balance ₹ 44,608.26
 Start Date 08-Jul-26
 End Date 09-Jul-26
 Txn Date Value Date Description

Ref No./Cheque No.	Branch	Coc	Debit	Credit	Balance
TRANSFER FROM 44641929649 CAQM IN NCR AND ADJOIN / 213253	50840	24328700			10000.26

08-07-26 08-07-26 CHEQUE WDL-CHEQUE TRANSFER TO--213253

****This is a computer generated statement and does not require a signature**



PUNJAB STATE POWER CORPORATION LIMITED
Office of the Chief Engineer/O&M,
Guru Hargobind Thermal Plant, Lehra Mohabbat
Bathinda-151111, E-mail: ce-ghtp@pspcl.in

WITHOUT PREJUDICE

TO

Email : cpcaqm-moefcc@gov.in

The Hon'ble Chairman,
Commission for Air Quality Management (CAQM).
7th Floor, Jawahar Vyapar Bhawan, (STC Building),
Tolstoy Marg, New Delhi-110001.

Memo No. *2861*/FM-70 Dated: *01-7-2026*

Subject: Regarding compliance of Order passed by CAQM dated 1.04.2026 for imposing Environmental Compensation on GHTP for FY 2024-25 in terms of MoEF & CC Notification dated 18.07.2023

Ref: (1) Order dated 01.04.2026 (**GHTP Penalty Order**) passed by the Commission for Air Quality Management (**CAQM**) imposing penalty upon the Guru Hargobind Thermal Project (**GHTP**) at Lehra Mohabbat of Punjab State Power Corporation Limited (**PSPCL**)

(2) APL No. 54/PB/2026 (**PSPCL Appeal**) filed by PSPCL before the Hon'ble National Green Tribunal, New Delhi (**NGT**)

(3) Order dated 28.04.2026 passed by the Hon'ble NGT

(4) Telephonic discussion on 29.06.2026 between CE/GHTP and Mr Gurang of CAQM

Dear Sir,

1. We refer to the GHTP Penalty Order dated 01.04.2026 passed by the CAQM under ref. (1) above. Please note that the said order has been challenged by PSPCL before the Hon'ble NGT by way of PSPCL Appeal being APL No. 54/PB/2026 under ref. (2) above. The present letter is without prejudice to the rights and contentions of PSPCL in the said appeal which is pending.
2. On 28.04.2026, when the matter was listed for admission before the Hon'ble NGT, Counsel for CAQM was also present and the Hon'ble NGT had orally expressed while admitting the appeal that an interim order shall be passed along the lines passed in similar matters wherein CAQM's orders imposing penalty for shortfall in meeting co-firing targets were stayed subject to payment of 50% of the penalty amount. It is pertinent that Counsel for CAQM had specifically submitted that an interim order may be passed in PSPCL's Appeal along similar lines.

3. However, when the order was uploaded on the website of the Hon'ble NGT on 12.05.2026, it was discerned that while the Hon'ble NGT had admitted the appeal filed by PSPCL, there were no observations as regards interim relief that was sought for by PSPCL. PSPCL therefore preferred an application, being I.A. No. 378 of 2026 on behalf of PSPCL setting out the circumstances for interim relief and recording what had transpired in the course of the hearing held on 28.04.2026. In the said application, interim relief was prayed for along the same lines as passed in other matters arising from similar orders passed by the CAQM.
4. PSPCL has also filed an application being I.A. No. 383 of 2026 seeking urgent listing of the fresh application filed by PSPCL and orally mentioned the same before the Tribunal for listing on an urgent basis. PSPCL's application seeking urgent listing as well as its application praying for interim order along the same lines in other matters arising from similar orders passed by the CAQM are pending before the Hon'ble NGT.
5. The next date of hearing of the PSPCL Appeal is 27.07.2026.
6. In the meantime, in a telephonic discussion between CE/GHTP and Mr. R.K. Gugang of CAQM, it was conveyed that PSPCL take steps to pay the penalty amount. In this regard, it is submitted that in light of the fact that:
 - a. in all other matters arising from CAQM orders imposing penalty for shortfall in meeting co-firing targets, the Hon'ble NGT has directed payment of 50% of the amount demanded as a condition for stay,
 - b. during the hearing held on 28.04.2026, Counsel for CAQM had specifically submitted that a similar order may be passed in the PSPCL Appeal and the Hon'ble NGT had also orally observed that interim order of the nature passed in other matters would also be passed in PSPCL's case,
 - c. PSPCL has specifically recorded what had transpired in the hearing held on 28.04.2026 in its fresh application seeking interim relief,
 - d. The fresh application filed by PSPCL prays for interim relief along the lines passed in similar cases, and is still pending, and
 - e. PSPCL has taken steps to have the fresh application listed at the earliest,

PSPCL is willing to make payment of 50% of the penalty amount demanded, to CAQM without prejudice to its rights and contentions in the PSPCL Appeal and subject to further orders passed by the Hon'ble NGT.
7. It is also submitted that considering the pendency of the PSPCL Appeal and the applications as described hereinabove, CAQM may not take any further coercive steps pending further orders from the Hon'ble NGT.

8. It is further requested that PSPCL may be given 4 weeks' time to make payment of 50% of the penalty amount demanded. The request is being made especially considering that the workers at the GHTP Lehra Mohabbat plant have been on strike since 15.06.2026 and the regular operations and administration has been severely jeopardised as a result.

All rights and remedies are reserved.


CE/GHTP
Lehra Mohhat



685 10
PUNJAB STATE POWER CORPORATION LIMITED
Office of the Chief Engineer/O&M,
Guru Hargobind Thermal Plant, Lehra Mohabbat
Bathinda-151111, E-mail: ce-ghtp@pspcl.in

WITHOUT PREJUDICE

TO

The Hon'ble Chairman, Email cpcqm-moefcc@gov.in
Commission for Air Quality Management (CAQM).
7th Floor, Jawahar Vyapar Bhawan, (STC Building),
Tolstoy Marg. New Delhi-110001.

Memo No. ^{3140/02}/FM-70 Dated: 13-7-26

Subject: Regarding compliance of Order passed by CAQM dated 1.04.2026 for imposing Environmental Compensation on GHTP for FY 2024-25 in terms of MoEF & CC Notification dated 18.07.2023

Ref: (1) Order dated 01.04.2026 (GHTP Environmental Compensation Cess(E.C.C) Order) passed by the Commission for Air Quality Management (CAQM) imposing ECC upon the Guru Hargobind Thermal Project (GHTP) at Lehra Mohabbat of Punjab State Power Corporation Limited (PSPCL)

(2) APL No. 54/PB/2026 (PSPCL Appeal) filed by PSPCL before the Hon'ble National Green Tribunal, New Delhi (NGT)

(3) Order dated 28.04.2026 passed by the Hon'ble NGT

(4) Telephonic discussion on 29.06.2026 between CE/GHTP and Mr R.K. Gurung of CAQM

(5). This office's memo no. 2861/FM-70 dated 1.07.2026

Dear Sir,

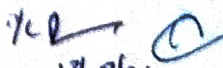
As per the subject cited above and as per this office's earlier communication on the matter vide memo no. 2861/FM-70 dated 1.07.2026, it was requested that PSPCL may be given 4 weeks' time to make payment of 50% of the Environmental Compensation cess(E.C.C) amount. The request was being made especially considering that the workers at the GHTP Lehra Mohabbat plant had been on strike since 15.06.2026 and the regular operations and administration had been severely jeopardised as a result.

Now it is further intimated that GHTP has made 50% payment i.e. Rs. 2,43,28,700/- (i.e. Rs. Two Crore Forty Three Lac Twenty Eight Thousand Seven Hundred only) against the amount demanded by CAQM (Copy of proof attached) vide its order dated 01.04.2026, without prejudice to its rights and contentions in the PSPCL Appeal and subject to further orders passed by the Hon'ble NGT.

All rights and remedies are reserved.


CE/GHTP
Lehra Mohabbat

CC: 1. OSD to CMD PSPCL Patiala
2. PS to Director /Gen. PSPCL Patiala


13/07/26



Krishan Chandra <krishanchandra1998@gmail.com>

Re: Advance Service of Additional Affidavit on behalf of PSPCL || APPEAL No. 54(PB)/2026, IA No. 378 of 2026 & IA No. 383 of 2026|| Punjab State Power Corporation Limited vs CAQM & Ors.

1 message

Rahul Ranjan <adv.rahulrranjan@gmail.com>

Tue, Jul 14, 2026 at 5:15 PM

To: Abhishek atrey <abhishekatrey@gmail.com>

Cc: anusha Nagarajan <anusha@olivelaw.in>, Krishan Chandra <krishanchandra1998@gmail.com>, rahul <rahul@olivelaw.in>

Dear Sir,

By way of advance service, please find the attached Additional Affidavit to be filed on behalf of the Appellant, Punjab State Power Corporation Limited, in the captioned matter for your reference and record.

Regards,

Rahul Ranjan
Advocate
(O/o- Ms. Anusha Nagarajan, Counsel of PSPCL)
AOR- Supreme Court
Contact No.+ +91 9931122313

**Additional Affidavit - PSPCL.pdf**
6262K